

CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL
SCO 147-148, SECTOR 17-C, CHANDIGARH-160017

DIVISION BENCH
COURT NO.1
Appeal No.ST/800/2009

(arising out of OIA No.34/ST/Apl/2009 dt.20.3.2009 passed by the CCE (Appeals), Chandigarh)

Date of Hearing/Decision: 07.12.2018

Swaran Singh Contractor

Appellant

Vs.

CCE, Jalandhar

Respondent

Appearance

None for the appellant Shri Gaurav Sharma, Advocate
None for the respondent: Shri Tarun Kumar, AR

CORAM: **Hon'ble Mr. Ashok Jindal, Member (Judicial)**
Hon'ble Mr. Bijay Kumar, Member (Technical)

FINAL ORDER NO.63637/2018

Per Ashok Jindal:

When the matter was called, it was reported by the Ld. Counsel for the appellant that the appellant Shri Swarn Singh, Contractor, Son of Shri Inder Singh has been expired on 9.9.2018. Considering the fact that as the appellant has expired, therefore, the appeal abates.

(Dictated and pronounced in the open court)

Bijay Kumar
Member (Technical)

Ashok Jindal
Member (Judicial)

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